



SIR SYED & SURANA & SURANA NATIONAL CRIMINAL LAW MOOT COURT COMPETITION - 2022

KNOWLEDGE PARTNERS



1st – 3rd APRIL, 2022



HOSTED BY:

FACULTY OF LAW

ALIGARH MUSLIM UNIVERSITY, ALIGARH - 202002 (U.P.)



GLIMPSES FROM THE PREVIOUS EDITIONS





ALIGARH MUSLIM UNIVERSITY

Aligarh - 202 002, U.P., India.

Prof. Tariq Mansoor
MS (Surgery), FICS

Vice-Chancellor



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MESSAGE

1. I am delighted to learn that Faculty of Law, Aligarh Muslim University is conducting the third edition of, 'Sir Syed and Surana & Surana National Criminal Law Moot Court Competition', from 1st to 3rd April, 2022.
2. The process of becoming a lawyer is a career-long journey that begins in law schools. Legal-writings which include a moot court brief, require law students to read and write correct language of the law. Speaking and writing in legal terminology can address and resolve qualms and ambiguities.
3. The Faculty of Law, Aligarh Muslim University has been meticulously guaranteeing that the law students get ample exposure in moot courting in the class rooms and as well as outside the class. Moot court Competitions are an essential part of studying Law, that teach students essential skills to solve legal problems. Moot courts also teach students how to structure and frame legal arguments. Providing law students opportunities to develop their legal writings, legal researches and oral advocacy in a competitive environment, prepare students for professional life after obtaining law education. It develops the skills required to practice law effectively.
4. I am confident that as it has in the past, this edition of Sir Syed and Surana & Surana National Criminal Law Moot Court Competition will provide an educationally enriching experience to all the participants.
5. I wish the organisers, the Moot Court Competition and participants success.

Prof. Tariq Mansoor



ALIGARH MUSLIM UNIVERSITY

Aligarh - 202 002, U.P., India.



Prof. (Dr.) Mohammad Ashraf
National Administrator

President, Law Society &
Dean, Faculty of Law, A.M.U.,
Aligarh.



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MESSAGE

The Faculty of Law envisions to produce diligent and efficient professionals, who render their contribution towards nation building as well as the cause of humanity and become assets to the organization they serve. Through our curriculum, we aim that our students excel in every avenue of legal profession, be it judicial services, litigation, academics or the emerging corporate sector and ADR.

Our goal is to ensure the all-round development of the students. Our intra college student society called the Law Society enhances the overall student experience by organising various events for better inculcation of skills and knowledge among the students by enhancing and grooming them theoretically as well as practically, thereby paving their path to a competitive future in this fast-paced world.

A moot court competition provides a platform where the drafting, presentation and argumentative skills of the prospective legal professionals are enhanced by giving them a realistic courtroom experience. Faculty of Law, Aligarh Muslim University, Aligarh has conducted "Sir Syed & Surana & Surana National Criminal Law Moot Court Competition" in the years 2018 and 2019 in association with Surana & Surana International Attorneys. After the success of the previous two editions, we proudly announce **the third edition of Sir Syed & Surana & Surana National Criminal Law Moot Court Competition**, to be held from **1st to 3rd April, 2022**. We hope to have successful participation of students from all over India. I wish all the participants the best of luck.

Prof. (Dr.) Mohammad Ashraf



ALIGARH MUSLIM UNIVERSITY

Aligarh - 202 002, U.P., India.



Prof. (Dr.) Mohammad Tariq
Programme Director

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In-charge, Law Society,
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Aligarh.



MESSAGE

The primary goal of the Faculty of Law, Aligarh Muslim University while imparting legal education is develop in our students a coherent legal insight, and the same can be achieved by inculcating in them both theoretical as well as practical knowledge of law. The contribution of our Law Society in this regard has been impeccable.

An important pillar in developing these practical skills amongst the students is the moot court, wherein they are exposed to a realistic courtroom experience, thereby enhancing their drafting and argumentative skills. Besides hosting a Moot Court Competition, the Faculty of Law organises various events round the year in compliance with the requirements of the Bar Council of India.

Sir Syed & Surana & Surana National Criminal Law Moot Court Competition is being hosted by the Faculty of Law as its flagship event since 2018, this year's edition being the third. The Competition has served as a great platform for nurturing the skills of law students from all over India, who are the upcoming judges, lawyers and academicians to.

With utmost pleasure we take the opportunity to invite your esteemed Institution to participate in **Sir Syed & Surana & Surana National Criminal Law Moot Court Competition - 2022**. This event is organized by the Law Society of Faculty of Law, Aligarh Muslim University in collaboration with Surana & Surana International Attorneys, Chennai. This year, the Competition is being held in online mode due to the ongoing COVID-19 pandemic. We look forward to welcome you in the Competition.

(Prof. Mohammad Tariq)



ALIGARH MUSLIM UNIVERSITY

Aligarh - 202 002, U.P., India.



Atif Javaid
Student Coordinator

Secretary,
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MESSAGE

My journey in the Law Society, Faculty of Law, Aligarh Muslim University started in my first year of law college when I participated in the intra faculty moot court competition and won the Best-Mooter award. That was when I realised, how fun mooting actually is. It gives an ideal perspective of how a court room proceeding should be held. I became the Joint Secretary of the Law Society in 2019 and thereafter, the Secretary, Law Society in 2021.

I have witnessed closely the amount of work that is required from the members of the Law Society and the volunteers to pull off a great moot court competition. I am thankful that I have a brilliant team backed by a very supportive President, the Dean & Chairman, Faculty of Law, Aligarh Muslim University, Prof. (Dr.) Mohd. Ashraf and an outstanding In-Charge of the Law Society, Prof. (Dr.) Mohammad Tariq.

Mooting is not like debating or public speaking. It requires a good understanding of law. To be a great lawyer, one has to begin with a mooter. It is essentially the application of the art of persuasive advocacy which makes it an essential and an integral exercise to train lawyers. The students get to learn skills of advocacy, legal research and writing through this exercise.

We aim to make this event an enriching experience for the students like the previous editions of this competition which had the desired impact on the legal fraternity. The successful conclusion of the previous events has motivated us to work even harder.

I on behalf of the Law Society, Faculty of law, Aligarh Muslim University am delighted to announce the **third edition of the Sir Syed & Surana & Surana National Criminal Law Moot Court Competition.** The event would be conducted from **1st to 3rd April, 2022.** As the student coordinator, it is my privilege to welcome you all.

I hope we provide you with the best learning experience.

(Atif Javaid)



ALIGARH MUSLIM UNIVERSITY

Aligarh - 202 002, U.P., India.



Mohd. Aman Alam
Student Co-coordinator

**Secretary Moot Court,
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MESSAGE

My journey in law school started in 2017. Back then, as a first-year student I participated in the Intra-Faculty Moot Court Competition, the precise point which marked the beginning of my mooting career. Following this, I was fortunate enough to have participated in various National Moot Court Competitions besides being instrumental in the organisation of Sir Syed & Surana & Surana National Criminal Law Moot Court Competition in the years 2018 and 2019. I joined the Law Society in 2020 as Joint Secretary before becoming Secretary Moot Court for the current session of 2021-22. I am grateful to the President and In-charge, Law Society for entrusting me with this responsibility. The members of the Law Society have been working hard for organising our flagship event in collaboration with Surana & Surana International Attorneys, Chennai, and I hope that this 3rd edition of the Competition will too be a great success like its predecessors.

Mooting is of paramount importance in the career of a law student, which inculcates in him the art of advocacy. It would be correct to mention that if advocacy is a ship, mooting is a part of its keel. History is witness that mooting has been an integral part in the training of students (as Barristers) in the Inns of Court in England for many centuries. Besides this, for me, mooting has been of great significance in deciding my career prospects in litigation.

The Law Society has always envisaged to expose the students to the practical side of law. Besides organising National and Intra-Faculty Moot Court Competitions, we have been conducting, from time to time, workshops relating to mooting, drafting and research skills, various seminars etc. so as to enable the students to make the most out of their five years in law school.

I warmly welcome all the distinguished guests and the participating teams to **Sir Syed & Surana & Surana National Criminal Law Moot Court Competition - 2022**, being held from **1st to 3rd April, 2022**. I wish the participants best of luck.

(Mohd. Aman Alam)



Bab-e-Syed is the main public gateway to the Aligarh Muslim University, leading to the department and faculties. Made up of red and white sandstone the gate is a historic landmark of the university.



Maulana Azad Library is the central library of the Aligarh Muslim University famous for its invaluable collections of manuscripts, rare books and artifacts.

PROFILE OF ALIGARH MUSLIM UNIVERSITY

Aligarh Muslim University (A.M.U.) is among the oldest Central Universities of India. It was established by Sir Syed Ahmad Khan, the great social reformer and statesman. In 1877, he founded the Mohammedan Anglo Oriental (M.A.O.) College in Aligarh and patterned the college after Oxford and Cambridge universities that he had visited on a trip to England. His objective was to build a college in tune with the British education system but without compromising its Islamic values. It was one of the first purely residential educational institutions set up either by the government or the public in India. It was also around this time that a movement began to have it developed into a university. To achieve this goal, expansions were made and more academic programs added to the curriculum of the college. By 1920 the Mohammedan Anglo Oriental College was transformed into the Aligarh Muslim University through a legislative enactment.

The main campus of A.M.U. is located in the city of Aligarh which spreads over 467.6 hectares. A.M.U. offers more than 300 courses in the traditional and modern branches of education. Aligarh Muslim University occupies a unique position amongst universities and institutions of higher learning in the country. Not only does it draw students from all over the country, but also from different countries, especially Africa, West Asia and Southeast Asia.

The University as well as its Faculty of Law has consistently ranked among the best educational institutions in India. In 2012, the University was ranked 5th by India Today. In 2013, the University ranked 9th in the top 10 higher education institutions in India by Times Higher Education World University Rankings. According to Times Higher Education, Asia Ranking 2014, AMU ranks 3rd among universities in India. More recently, Aligarh Muslim University ranked 1st among all Indian Universities in Times Higher Education World University Rankings 2018. The University is open to all irrespective of caste, creed, religion or gender. It is a proudly Indian institution; a living symbol of composite culture of India and a bulwark of its secular principles. Recently, the National Institutional Ranking Framework (NIRF) placed the Aligarh Muslim University at 17th in the University category.



The Faculty of Law, Aligarh Muslim University, Aligarh imparting legal education since 1883 has consistently been ranked as one of the best law colleges of the country.

PROFILE OF THE FACULTY OF LAW, A.M.U., ALIGARH

The Faculty of Law, Aligarh Muslim University has a glorious history. It is one of the oldest institutions imparting legal education in India. Sir Syed Ahmad Khan, the Founder of Muhammadan Anglo-Oriental College (precursor of Aligarh Muslim University) was greatly impressed by the curriculum of legal education in British universities. He was very keen to have legal education on a similar pattern in M.A.O. College as well. With this vision in mind, the Department of Law was established in M.A.O. College in the year 1883. In 1960, the Department of Law developed into the full-fledged Faculty of Law. Prof. (Dr.) Hafeez ur Rehman served as the first Dean.

During more than a century of its existence, the Department of Law has played a significant role in nation building by contributing to the academic as well as social development of the society. It has produced great legal luminaries including Mr. Justice Baharul Islam, Mr. Justice Murtaza Fazle Ali, Mr. Justice R. P. Sethi (all Judges of the Supreme Court of India), Sir Syed Wazir Hasan (Chief Justice of the Oudh Chief Court), Kazi Syed Karimuddin (Member of the Constituent Assembly), Mohammed Usman Arif (former Governor of U.P.); eminent jurists such as Padma Bhushan Prof. N.R. Madhava Menon, Prof. Tahir Mahmood (Former Dean, Faculty of Law, University of Delhi) and Prof. Faizan Mustafa (Vice-Chancellor, NALSAR University, Hyderabad).

In the year 2017, Faculty of Law, Aligarh Muslim University, Aligarh has been ranked at 2nd position in terms of academic and research excellence among the Indian Law Institutions. More recently, the 2021 National Institutional Ranking Framework (NIRF) ranked the Faculty of Law, A.M.U., Aligarh at the 11th position in the country.



Sir Syed & Surana & Surana National Criminal Law Moot Court Competition is the flagship event of the Faculty of Law, Aligarh Muslim University, Aligarh. It has been held previously in 2018 and 2019.

PROFILE OF THE SIR SYED & SURANA & SURANA NATIONAL CRIMINAL LAW MOOT COURT COMPETITION - 2022

A humble initiative that started in 2018 is progressing with great zeal and fervour into another year of successful execution. Faculty of Law, Aligarh Muslim University with its joint organiser Surana & Surana International Attorneys, Chennai is proud to announce its annual flag ship event Sir Syed & Surana & Surana National Criminal Law Moot Court Competition – 2022, scheduled to be held from 01st to 04th April, 2022.

The competition is organised as a tribute and in the fond memory of the founder of Aligarh Muslim University Sir Syed Ahmad Khan. It is an attempt at fulfilling his vision of providing quality and value driven education. The National Criminal Law Moot has been conceived with the aim of creating opportunities for learning the development of jurisprudence on emerging trends in Criminal Law besides developing cutting edge skills in research, writing and advocacy.

Surana & Surana International Attorneys, Chennai is ranked among the TOP Indian law firms and the first choice for legal assistance in South India. The firm has a sterling record of four decades in providing prompt, practical, cost effective and customized solutions with multi-disciplinary inputs. Widely acknowledged for setting industry benchmarks in expertise, responsiveness, client satisfaction and quality.

The firm collaborates with several Professional educational institutions in India & overseas for the promotion of academic excellence and research. Members regularly teach at various law and business schools, judicial and police academies.

Faculty of Law aims at continuing with its legacy of producing the best of the best in the field of law and legal education. The competition is an endeavour in the same direction.



SIR SYED & SURANA & SURANA NATIONAL CRIMINAL LAW MOOT COMPETITION - 2022



1st – 3rd April 2022

MOOT PROBLEM

1. Mr. Joe Cornell was a citizen of the Republic of Ordana, residing in Montawa, a city of State Tahoma. He was the Chief Executive Officer of a leading multinational company, Arin Technologies. Just like any other day, on 05.01.2021, Mr. Cornell had left home in his car at nine a.m. for his office. But he never reached there. Instead, at about one p.m., his wife, Mrs. Osaka Cornell, received a call from the Station House Officer, Montawa Police Station, informing her that Mr. Cornell had been killed.

2. Mrs. Osaka Cornell lodged a complaint and the Station House Officer registered a First Information Report at Montawa Police Station (F.I.R. No. 13/2021 was filed under Sections 302 and 201, Ordana Penal Code, 1860). She informed the police that her husband was wearing a white shirt, black trousers and a blue sweater. She also mentioned that Mr. Cornell was carrying his laptop when he left home.

3. Inspector Michael Watson prepared the seizure memo of items recovered from the place where Mr. Cornell was found murdered. No laptop was recovered. The deceased was wearing white shirt and black trousers when his body was found. Sub-Inspector Hillary Duck prepared the inquest report under the instruction of Inspector Michael Watson. Thereafter, Inspector Michael sent the dead body for a post-mortem with a constable. Dr. Larry John conducted the post-mortem of the body and found that the death of the deceased was a result of ante-mortem injuries. The injuries were three gunshot wounds and two incised wounds.

4. On 06.03.2021, Sub-Inspector Hillary Duck along with other police officers, apprehended a car after an informer told her that a vehicle, perceived to be stolen by the informer, would come from the direction of Strand Road. The person driving the car told Sub-Inspector Hillary Duck that his name was Rambo Scott. When he was searched, the police recovered a .32 calibre pistol with four live cartridges in a seven-shot magazine from the pocket of his trousers. The police arrested Rambo Scott.

5. On 08.03.2021, Mrs. Osaka Cornell identified the car as the one her husband owned and was driving on the day he was killed. As described by Mrs. Osaka, the aluminium stick was also found in the car that Mr. Osaka used to keep underneath his seat for self-defence. Mrs. Osaka produced a copy of the Registration Certificate of the car. The police got the chassis number from the car using a tracing paper. They matched with the number provided in the Registration Certificate. Inspector Michael Watson prepared the identification memo of the car of the deceased.

6. The police recorded the statement of Rambo Scott on 15.03.2021. He said that his friend Austin Baker and Austin's brother Simon Baker came to meet him, at his house, at three p.m. on 05.01.2021 and told him that the car was Simon's car and was involved in an accident. Austin and Simon requested Rambo to keep the car with him for a few days. Simon used Rambo's toilet and after he was done, Austin took out a laptop from the car and they left with the laptop. After they left, Rambo's wife went to the toilet and found a blue sweater. Rambo called Simon to ensure if he had left the sweater; Simon, though acknowledging that it belongs to him, asked Rambo to keep it. After seven-eight days, when Rambo visited Austin's house, Austin told him that the car belonged to one Mr. Joe Cornell and that he along with Simon had murdered Mr. Cornell. Though looking furious, looking deep into the eyes of Rambo, Austin laughed. After this conversation, Rambo felt paranoid, but he smiled. When police took Rambo to his house, Rambo opened his almirah and gave the blue sweater to the police. Mrs. Osaka confirmed that the sweater was of the same size and colour that Mr. Osaka wore the day he was killed. On 22.03.2021, Rambo was produced before the Judicial Magistrate Mary Bishop and she recorded his statement under Section 164 CrPc. The statement recorded by the judicial magistrate was same as recorded by the police on 15.03.2021.

7. On 16.03.2021, Inspector Michael Watson and his team went to Austin's house to arrest him. But Austin was not there. One Mr. Robin Gardner Austin's next-door neighbour, told the police that he saw Ms. Lily Baker, Austin's sister burning a laptop in the outdoor fireplace established in the garden of Austin's house. Inspector Michael Watson found the charred remains of what were perceived to be some electronic components from the spot indicated by Mr. Robin Gardner.

8. Austin and Simon were arrested a day later. Both were interrogated separately. Simon stated in his statement recorded by the Police that he had neither committed any murder nor did he give any car to Rambo. On the other hand, Austin took the police to his house and pointed a finger in the direction of his cupboard, stating, "The pistol my brother owns is in that cupboard. Yes, we killed Joe Cornell and took his money. He had a lot of money!" Inspector Michael Watson prepared the recovery memo of the .32 calibre pistol recovered from the house of Austin.

9. On the day of his arrest, Austin's school principal also handed over the attendance register of his class to the police. Austin was marked absent in the register on 05.01.2021.

10. On 17.03.2021, Renowned Forensic science expert Dr. Malcolm Hunt from Central Forensic Science Laboratory stated in his report that the burnt remains might be those of a laptop. One of the components found burned was a battery cell, which is used in the batteries of laptops, but the same may also be found in power banks.

11. The Police filed the charge-sheet against Simon and Austin under Sections 302, 397, 201 r/w 34, Ordana Penal Code, 1860 & against Rambo under Section 201, 202, 404 and 411, Ordana Penal Code, 1860 and Lily under Sections 201 and 202, Ordana Penal Code, 1860.

12. Austin was declared a juvenile, and his trial is still going on in the juvenile court of Montawa. Only Simon, Rambo and Lily were tried by the Sessions Judge at Montawa. During the examination of witnesses Mr. Gardner was declared a hostile witness as he stated that he had never told the police about the laptop and that the police had made him sign on a blank paper.

13. In their statement recorded under Section 313 CrPC, 1973 Simon and Rambo said, "I don't know", in reply to all the questions put to them. In her statement recorded under Section 313 CrPC, 1973 Lily stated that she had not burned any laptop as claimed by Mr. Gardner. She said Mr. Gardner used to pass lewd remarks towards her, and since she did not respond to his advances, he lied to the police.

14. The Sessions Judge convicted Rambo and sentenced him to rigorous imprisonment for three years and Rs. 2000 as fine and in default, one month of simple imprisonment under Section 201 OPC, 1860, six months of rigorous imprisonment under Section 202 OPC, 1860, one year of rigorous imprisonment and Rs. 1000 fine and in default, one month of simple imprisonment under Section 404 OPC,1860 and one year of rigorous imprisonment under Section 411 OPC,1860.

15. The Sessions Judge acquitted Simon and Lily for the lack of evidence on the ground that the murder weapon was recovered from the possession of a juvenile accused who was still being tried, and the judicial confession of a co-accused cannot be relied upon for convicting Simon Baker. Similarly, the court held that since Mr. Gardner turned hostile, sufficient evidence was not available to convict Lily Baker.

16. State of Tahoma challenged the acquittal of Simon and Lily before the hon'ble High Court of Tahoma in an appeal. The case State of Tahoma v. Simon & Anr. is now listed for final hearing before a Division Bench.

17. For the purposes of this moot problem statement, Ordana Penal Code, 1860 or OPC, 1860 and Code of Criminal Procedure, 1973 or CrPC, 1973 of the Republic of Ordana are in pari materia with the Indian Penal Code, 1860 and the Code of Criminal Procedure, 1973 as applicable to the whole of India respectively.

RULES AND REGULATIONS

I. AIM & PURPOSE

The Sir Syed & Surana & Surana National Criminal Law Moot Court Competition – 2022 has been conceived with the aim of creating opportunities for learning the developments on emerging trends in Criminal Law besides developing cutting edge skills in research, writing and advocacy.

II. VENUE AND DATE

The Sir Syed & Surana & Surana National Criminal Law Moot Court Competition – 22 shall be held from 1st – 3rd April, 2022, virtually (online) hosted & jointly organized by Faculty of Law, Aligarh Muslim University, Qila Road, Aligarh - 202002 (U.P.).

III. THE COMPETITION SHALL BE IN THE ENGLISH LANGUAGE.

IV. ELIGIBILITY

- a. The competition is open for students who are studying LL.B three year or B.A.LL.B (Hons.) five year course during the current academic year.
- b. Top 32 teams will be selected on first come first served basis.

V. TEAM COMPOSITION

- a. Each team should consist of a minimum of 2 and maximum of 3 members. This number cannot be modified under any circumstances.
- b. In case of a team comprising of 3 members, there shall be 2 speakers and 1 researcher. The researcher shall be allowed to argue with prior permission of the President of the Law Society, F/O Law, A.M.U., Aligarh in case of any special circumstance.
- c. Each team will be provided a team code before the orientation via mail or during the orientation programme. Teams should not disclose the identity of their institutions; such disclosure shall invite penalties including disqualification. The decision for the same shall be at the discretion of the National Administrator.

VI. REGISTRATION

- a. Online registrations are open from **21st February, 2022**. The teams must register online by **15th March, 2022**. Teams will have to register online at www.moot.in
- b. A scanned copy of the letter from the participating college/ institution / university duly signed by any one of the following :- Faculty-in-charge of MCS/MCA, Registrar, Principal, Dean, Director, Chancellor or Vice-Chancellor confirming the names of the participants, Year / semester in which studying, representing the college/ institution / university for the moot competition will have to be attached during the online registration process.
(The approval letter shall be formatted on the letterhead of the participating institution /college / university. Alternatively, you may use the registration form itself as appended below on page 8 with the official seal).
- c. Registrations without the scanned copy of the approval letter from the college/institution/ university or the duly attested registration form will not be valid.
- d. Participants will receive an automated system generated acknowledgement on successful submission of registration forms at www.moot.in.
- e. **The National Administrator reserves the right to restrict the number of participating teams to 32 on a first come first served basis.**
- f. Participants will receive an approval as acceptance of their request for participation latest by **16th March, 2022** at 8:00 PM or earlier. On issue of the confirmation, teams will have to submit the **registration fees within 24 hours of confirmation**. Failure to do so will result in disqualification.
- g. Confirmed teams will have to pay the registration fees of **Rs. 1800/-** to be paid in the form of **Demand Draft (DD)** drawn in favor of 'Dean, Faculty of Law, A.M.U., Aligarh' payable at 'Aligarh' from any nationalized bank. Or after receiving the confirmation, the teams may **bank transfer** the amount from any online portals like the GPAY (Google Pay) app.

h. Details of the bank account are:

BENEFICIARY NAME: DEAN FACULTY OF LAW AMU

ACCOUNT NUMBER: 5247101004404

BANK IFSC: CNRB0005247

i. Completed soft copy of the approval letter/registration form and the Demand Draft (DD) / screenshot of the bank transfer should reach the National Administrator (Dean, Faculty of Law, Aligarh Muslim University, Qila Road, Aligarh - 202002) by 17th March, 2022 till 8:00 p.m. or earlier at ssmootamu@gmail.com & the subject of the email must be “Soft Copy of form and DD / screenshot of bank transfer for Sir Syed & Surana & Surana National Criminal Law Moot Court Competition – 2022.”

VII. ROUNDS

There will be two preliminary rounds of arguments, an octa final, a quarterfinal, a semi-final and a final round.

PRELIMINARY ROUND

a. There will be two preliminary rounds of arguments per team, once for appellant/petitioner & another for respondent.

b. No team will face each other more than once in the preliminary rounds.

c. Each team will face a different bench in their second preliminary round of arguments.

d. Preliminary rounds will be held on **2nd April, 2022 (Saturday)**.

e. Top 16 teams from the Preliminary Rounds will advance to the Octa final rounds that will be decided on:

a. Win points

b. Win points + Aggregate points

c. Win points + Aggregate points (in case of tie minus memorial marks)

Memorial marks will be added to the scores of both the preliminary rounds only.

f. There will be an Orientation Program for all the participants on **1st April, 2022 (Friday)**.

g. The dress code for the entire competition shall be:

I. Gentlemen advocates

- a. Black full sleeve coat with long trousers (black or grey) or,
- b. Black Sherwani.

II. Lady advocates

- a. Black full sleeve coat, white shirt with or without collar with long trousers (black or grey) or,
- b. A Churidar-kurta (white) or Salawar-kurta (white) with or without dupatta and in both the cases with black full sleeve coat.

h. The oral arguments need not be confined to the issues presented in the memorials.

OCTA-FINALS /QUARTERFINAL ROUND/ SEMI FINAL ROUND / FINAL ROUND:

Lots/power matching will decide the side of the arguments in Octa-finals, Quarterfinals, Semifinals & Finals. Prelims, Octa-finals & Quarterfinals will be held on **2nd April, 2022 (Saturday)**. Semifinals & Finals will take place on **3rd April, 2022 (Sunday)**.

RESULTS (ANNOUNCEMENT):

Results will be announced after the completion of the Preliminary/Octa/Quarter/Semifinal rounds. The Final result and the winners of the various categories will be announced only during the valediction /prize distribution ceremony.

VIII. MEMORIALS

The following requirements for memorials must be strictly followed. Non-conformities will be penalized:

1. Each team must prepare memorials for both parties to the dispute (Petitioner/Appellant and Respondent). Teams are advised to make the first memorial for the respective Appellant/Petitioner & second memorial for the respective respondents; dealing with the issues.

2. Soft copy of the memorials (both Appellant/Petitioner & Respondent) must reach the host institution (Faculty of Law, Aligarh Muslim University, Aligarh) for evaluation by **24th March, 2022 latest by 5.00 p.m.** Soft copy of the memorials in .docx (word) & .pdf format must be mailed to **ssmootamu@gmail.com** with a copy to **mootcourt@lawindia.com**. Late submission will be penalized by **two point for each memorial for every three hours** of delay after due date/time. No memorials will be accepted post 5:00 P.M on 25th March, 2022.

3. Once the memorials have been submitted, **no revisions, supplements, or additions** will be allowed.

4. The memorials have to be submitted on A-4 size paper layout and must contain:

a. Table of contents

b. Index of authorities

c. Statement of jurisdiction

d. Statement of facts (1 page only and argumentative statement of facts would attract penalties)

e. Statement of issues

f. Summary of arguments (not more than 2 pages)

g. Arguments advanced (not more than 30 pages)

h. Prayer

5. The font should be **Times New Roman** and size of the font should be **12** with **1.5 line and paragraph spacing**. For footnotes the font should **Times New Roman** with font size **10** along with **1.0 spacing** between two foot notes. **“Harvard Bluebook: A Uniform System of Citation (20th Edition)”** should be followed in the memorial throughout.

6. The memorial must have a margin measuring one inch on all sides of each page.
7. The page numbering should be on the top right side of each page.
8. Covers must be placed on briefs as follows:
 - a. Petitioner: **Blue** Color.
 - b. Defendant: **Light Red** Color.
9. The cover page of the memorial must state the following
 - a. The cause titles.
 - b. Identify brief as Petitioners/Appellant & Respondents as is applicable.
10. Identity of the institution shall not be revealed anywhere in the memorial. Violation of this provision shall result in penalties including disqualification. The decision of the National Administrator shall be final.

IX. Oral Round

Preliminary Round, Octa-finals, Quarterfinals & Semifinals

- a. Each team will get a total of 20 minutes to present their case. Additional 2 Mins will be reserved for rebuttal. Sur-rebuttal, would be allowed as per the discretion of the hon'ble Judge. Only 2 mins would be allotted for sur-rebuttal.
- b. The division of time is at the discretion of the team members, subject to a maximum of 12 minutes per speaker. Division of time shall be informed to the court officer before arguments begin.
- c. The oral arguments need not be confined to the issues presented in the memorials.
- d. The researcher shall sit with the speakers at the time of the oral rounds.
- e. Teams are strictly advised to adhere to the time limit. Exceeding the time limit would attract severe penalty.

Final Round

- f. Each team will get 30 minutes to present their case. Additional 5 Mins will be reserved for rebuttal. Sur-rebuttal, would be allowed as per the discretion of the hon'ble Judge. Only 5 mins would be allotted for sur-rebuttal.
- g. The division of time is at the discretion of the team, with a maximum of 17 minutes per speaker.
- h. The oral arguments need not be confined to the issues presented in the memorials.
- i. The researcher shall sit with the speakers at the time of the oral rounds.

X. SCOUTING

Teams will not be allowed to observe the oral rounds of any other teams. Scouting is strictly prohibited. Scouting by any of the team members shall result in disqualification.

XI. SCORING

A. ORAL PRESENTATION

The parameters for judging the oral presentation on a scale of 0 – 100 points are:

- a. Knowledge of facts
- b. Logic and reasoning
- c. Organization and clarity
- d. Persuasiveness
- e. Proper and articulate analysis of the issues arising out of facts
- f. Understanding of the legal principles directly applicable to the issues

g. Ability to explain clearly the legal principles in general keeping to the time allotted

h. Knowledge and use of legal sources and authorities and general principles of national law

i. Ingenuity (ability to argue by analogy from related aspects of law)

j. Non-compliance of the rules mentioned in Clause VII above shall attract severe penalties

k. Non-compliance with the time limit shall attract severe penalties

B. WRITTEN SUBMISSIONS (MEMORIALS)

a. The memorials shall be marked on a scale of 1-100 points each.

b. Any revisions, supplements or additions to the memorials after submission shall attract severe penalties subject to the discretion of the National Administrator.

c. Award of the points shall be based on the following parameters:

- Neatness, legibility, no typographical errors or format errors.
- Logical progression of ideas.
- Effective use of headings to outline arguments.
- Understanding essential legal issues presented.
- Focus on essential (not collateral) issues.
- Clear, concise and unambiguous writing style.
- Forceful and persuasive presentation.
- Integration of facts into legal argument.
- Understanding of strengths and weaknesses of case.
- Discussion of viable alternative arguments.
- Understanding and analysis of authority.
- Proper use of citations and citation form.
- Effective use of authority to support arguments.
- Ability to distinguish adverse cases.

d. Non-compliance of the rules mentioned in Clause VIII above shall attract severe penalties.

XII. AWARDS

i. Cash prize:

a. **Winning Team: Rs. 5100/-**

b. **Runner-up team: Rs. 3300/-**

c. **Best Speaker: Rs. 2100/-**

d. **Best Memorial: Rs. 3300/-**

ii. One month access to the SCC Online Web Edition to all participants.

iii. Three (3) one-year complimentary (Academic) subscription to SCC Online Web Edition worth Rs. 27,000 each to be distributed to the winning team.

iv. Three (3) one-year complimentary subscription to EBC Learning worth Rs. 14,500 each, to be distributed to the runners up.

v. Trophies and certificates and will be awarded to various winners of the competition.

vi. All participants will be issued participation certificates.

XIII. ANONYMITY

a. Student counsel may introduce her/himself to the court in the usual manner. However, the team's college / institution affiliation may not be mentioned at any time before the awards ceremony.

b. Further, all team members, coaches, advisors, and observers shall refrain from identifying a team's school at any time and in any manner, including, but not limited to, wearing any identifying items, such as school clothing, ties, patches, or pins or carrying identifying material (such as books with a college logo, or college seal).

XIV. VIDEO RECORDING / LIVE STREAMING

The organizers may arrange for video recording of only the finals of the competition.

XV. DECISION OF THE JUDGES, NATIONAL ADMINISTRATOR IS FINAL

XVI. COPYRIGHT

a. The copyright over the memorials submitted for participation in the competition is assigned by participants and shall also vest completely and fully in Faculty of Law, Aligarh Muslim University, Aligarh and Surana & Surana International Attorneys, Chennai. The participants shall certify in writing the originality of materials contained therein and shall be responsible for any claim or dispute arising out of the further use and exhibition of these materials.

b. Further use and exhibition of these materials, electronically or otherwise, shall be the exclusive right of Faculty of Law, Aligarh Muslim University, Aligarh and Surana & Surana International Attorneys, Chennai and they shall not be responsible for any liability to any person for any loss caused by errors or omissions in this collection of information, or for the accuracy, completeness, or adequacy of the information contained in these materials.

c. Distribution of these materials on affiliated websites such as www.moot.in does not constitute consent to any use of this material for commercial redistribution either via the Internet or using some other form of hypertext distribution. Links to the collection or individual pages in it are welcome.

XVII. THE NATIONAL ADMINISTRATOR OF THE COMPETITION IS PROF. MOHAMMAD ASHRAF, THE PRESIDENT OF THE LAW SOCIETY & DEAN, FACULTY OF LAW, ALIGARH MUSLIM UNIVERSITY, ALIGARH, U.P.

XVIII. ANY CLARIFICATION FOR THE COMPETITION CAN BE SOUGHT FROM:

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IMPORTANT DATES

Start of Online Registration at www.moot.in	25 th February, 2022
Last date for seeking clarification	10 th March, 2022
Last dates for online registration	15 th March, 2022
Last date for receiving registration fees and the soft copy of complete registration forms at ssmootamu@gmail.com	17 th March, 2022
Last Date for Submission of Memorials (Soft Copy)	24 th March, 2022 by 5:00 P.M.
Inaugural & Orientation	1 st April, 2022
Prelims / Octa finals / Quarters	2 nd April, 2022
Semifinals, Final, Valediction & Prize distribution	3 rd April, 2022



Faculty of Law,
Aligarh Muslim University

SIR SYED & SURANA & SURANA
NATIONAL CRIMINAL LAW MOOT COURT
COMPETITION - 2022

1st – 3rd April, 2022



Surana & Surana
International Attorneys

Date:

Registration form / Approval letter
(Please fill in capital letters)

Undertaking

1. We hereby state that our participation complies with the rules and regulations of the competition.
2. We certify that the materials submitted / to be submitted are prepared by us and agree to indemnify the organizers, i.e. the Surana & Surana International Attorneys, Chennai and Faculty of Law, Aligarh Muslim University, Aligarh for any claim or dispute arising out of the further use and exhibition of these materials.

(All particulars must be given)

Name & Address of the participating Institution:

Notification Email:

Regd. Mobile:

Name of the participant	Gender	Course	Year / Semester	Signature

Seal & signature of
the Head of the
Institution

Note: Once the acceptance of the request for participation is conveyed, complete soft copy of the approval letter/registration form and the Demand Draft (DD) in original/screenshot of the bank transfer should reach the National Administrator (Dean, Faculty of Law, Aligarh Muslim University, Qila Road, Aligarh - 202002) by **17th March 2022** at **ssmootamu@gmail.com**. The subject of the email must be “Soft Copy of form and DD / screenshot of the bank transfer for Sir Syed & Surana & Surana National Criminal Law Moot Court Competition – 2022.”

KNOWLEDGE PARTNERS



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